

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

(IB)-493/ND/2017

In the matter of :

Alpha Splicing

....PETITIONER

Vs.

Saha Infratech. (P) Ltd

.. RESPONDENT

SECTION :

Under Section 9 of IBC Code, 2016

Order delivered on 25.1.2018

Coram :

R. VARADHARAJAN,

Hon'ble Member (Judicial)

For the Petitioner /applicant

: Mr. Divesh Goyal, Co. Secretary

For the Respondent/Corporate Debtor : Mr. Akshay Chandna, Advocate

For the Intervener

:

ORDER

Learned Counsels for the parties are present. It is represented by the Ld. Counsel for the Corporate Debtor that the Respondent is willing to settle the matter. However, Ld. Counsel for the petitioner represents that the petitioners are not willing to go with the settlement process.

Taking into consideration the said representation, let the Corporate Debtor file its reply within a period of 7 days from today, a copy in advance to be made available to the Ld. Counsel for the petitioner and the petitioner to file rejoinder within a period of 7 days thereafter.

List on 13.2.2018.

0
-sd-

(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit
25.1.2018